



Jansatta, Delhi

Tuesday, 11th June 2019; Page: 4

Width: 26.79 cms; Height: 17.88 cms; a4r; ID: 9.2019-06-11.29

अलीगढ़ मामले में एनएचआरसी पहुंची कांग्रेस

जनसत्ता संवाददाता
नई दिल्ली, 10 जून

अलीगढ़ के टप्पल में हुई दो वर्षीय बच्ची की निर्मम हत्या की शिकायत सोमवार को कांग्रेस ने राष्ट्रीय मानव अधिकार आयोग (एनएचआरपीसी) में दर्ज कराई। इस मामले में प्रदेश कांग्रेस अध्यक्ष शीला दीक्षित ने पार्टी पदाधिकारियों को आदेश जारी किए थे। इन आदेशों के बाद वकीलों का एक प्रतिनिधिमंडल आयोग पहुंचा और शिकायत दर्ज कराई। कांग्रेस का कहना है कि सुप्रीम कोर्ट ने बचपन बचाओ आंदोलन बनाम भारत सरकार में बच्चों के मामलों के लिए दिशा निर्देश जारी किए थे। इन निर्देशों का पालन नहीं किया गया है।



Hindu, The, Delhi

Tuesday, 11th June 2019; Page: 4

Width: 25.15 cms; Height: 11.62 cms; a4r; ID: 25.2019-06-11.35

Aligarh case: Delhi Cong. files complaint with NHRC

STAFF REPORTER

NEW DELHI

A delegation of the Delhi Congress on Monday filed a complaint with the National Human Rights Commission (NHRC) on the issue of the murder of a two-year-old girl in Aligarh's Tappal.

The delegation included members from the party's legal and human rights department, a team of lawyers

and activists.

An advocate with the Delhi Congress, Sunil Kumar, in his petition said in the Aligarh incident the guidelines issued by the Supreme Court in the matter of Bachpan Bachao Andolan vs Union of India were not followed.

“While the memory is still fresh in the minds of the people of the murder of a

girl in Kathua, the present incident has sent shock waves in society,” Mr. Kumar said.

‘Missing children’

The Delhi Congress demanded that the chief secretaries of all the States be directed to follow the guidelines issued by the Supreme Court in the matters of missing children.



अलीगढ़ में बच्ची की निर्मम हत्या पर मानवाधिकार आयोग पहुंची प्रदेश कांग्रेस

राब्यू, नई दिल्ली : प्रदेश अध्यक्ष शीला दीक्षित के निर्देश पर प्रदेश कांग्रेस के विधिक एवं मानव अधिकार विभाग का एक प्रतिनिधिमंडल सोमवार को राष्ट्रीय मानवाधिकार आयोग पहुंचा। इस दौरान अलीगढ़ के टप्पल में हाल ही में हुई दो वर्षीय बच्ची की निर्मम हत्या के मुद्दे पर एक शिकायत भी दर्ज कराई गई। साथ ही मृतका के परिवार को उचित मुआवजा और सुरक्षा दिलाने की मांग भी रखी गई। विभाग के चेयरमैन एडवोकेट सुनील कुमार ने अपनी शिकायत में कहा कि अलीगढ़ में हुई घटना में सर्वोच्च न्यायालय की ओर से बचपन बचाओ आंदोलन बनाम केंद्र सरकार में बच्चों के लापता होने पर दिए गए दिशा-निर्देशों का पालन नहीं किया गया। यदि इनका पालन होता तो अलीगढ़ में बच्ची की जान बच सकती थी। उन्होंने उदाहरण देते हुए कहा कि दिल्ली पुलिस और महिला एवं बाल विकास मंत्रालय के आंकड़ों के अनुसार दिल्ली में प्रतिदिन औसतन 20 बच्चे लापता होते हैं।



बच्ची की हत्या को लेकर एनएचआरसी को दी शिकायत

नई दिल्ली (एसएनबी)। प्रदेश कांग्रेस के मानव अधिकार विभाग के पदाधिकारियों ने सोमवार को अलीगढ़ के टप्पल क्षेत्र में दो वर्ष की बच्ची की निर्मम हत्या को लेकर राष्ट्रीय मानव अधिकार आयोग में शिकायत दर्ज कराई।

प्रदेश कांग्रेस के मानव अधिकार विभाग के चैयरमेन सुनील कुमार ने अपनी शिकायत में कहा कि अलीगढ़ में हुई वारदात में सर्वोच्च न्यायालय द्वारा बच्चों के

लापता होने पर दिए गए दिशा निर्देशों का पालन नहीं किया गया और यदि इन दिशा निर्देशों का पालन किया गया होता तो अलीगढ़ में छोटी बच्ची की जान बच सकती थी। सुनील कुमार ने अपनी शिकायत में दिल्ली का उदाहरण देते हुए कहा कि दिल्ली पुलिस तथा महिला एवं बाल विकास मंत्रालय के आंकड़ों के अनुसार दिल्ली में प्रतिदिन औसतन 20 बच्चे लापता होते हैं। उन्होंने मीडिया रिपोर्ट का हवाला देते हुए कहा कि 9 जून को 72 घंटे में बरेली,

बाराबांकी, भोपाल तथा हमीरपुर में 7,8 और 10 वर्ष की बच्चियों के साथ बलात्कार जैसा धिनौना अपराध हुआ है। इस प्रकार छोटी उम्र की बच्चियों के साथ होने वाली घटनाओं से प्रदर्शित होता है कि राज्यों के पुलिस विभाग

किस प्रकार से अपराध रोकने में असफल रहे हैं।

उन्होंने कहा कि दिल्ली में कांग्रेस के 15 वर्ष के शासन काल में श्रीमती शीला दीक्षित के मुख्यमंत्रित्व काल में बाल अपराध न के बराबर

था, महिलाओं पर होने वाले अपराधों में कमी आई थी। उन्होंने अपनी शिकायत में राष्ट्रीय मानव अधिकार आयोग से मांग की है कि देश के सभी राज्यों के मुख्य सचिवों को आदेश दिया जाए कि माननीय सर्वोच्च न्यायालय द्वारा बच्चों के लापता होने पर दिए गए दिशा निर्देशों का पालन तुरंत प्रभाव से सुनिश्चित किया जाए। अलीगढ़ की पीड़ित बच्ची के परिवार वालों को उचित मुआवजा दिया जाए तथा उनको सुरक्षा भी मुहैया कराई जाए।

सर्वोच्च न्यायालय द्वारा बच्चों के लापता होने पर दिए गए दिशा निर्देशों का पालन तत्काल प्रभाव से सुनिश्चित करने की मांग

टप्पल के दोषियों को दो माह में हो फांसी : मालीवाल

नई दिल्ली (एसएनबी)। दिल्ली महिला आयोग की प्रमुख स्वाति मालीवाल ने प्रधानमंत्री नरेंद्र मोदी से उत्तर प्रदेश के अलीगढ़ के टप्पल में ढाई वर्ष की मासूम बालिका की हत्या के आरोपियों को फांसी की सजा देने की मांग की है। सुश्री मालीवाल ने श्री मोदी को पत्र लिखकर कहा है कि टप्पल में मासूम बालिका के दोषियों को दो माह के भीतर मौत की सजा दी जाए, ताकि पूरे देश में कड़ा संदेश जाए। उन्होंने अपराध संशोधन कानून 2018 को प्रभावी तरीके से अमल में लाने की भी मांग की है। पत्र में लिखा गया है कि सभी संबंधित विभागों चिकित्सा पेशेवर, पुलिस, अभियोजन, फॉरेंसिक विशेषज्ञ

और न्यायिक अधिकारियों को न्यायिक प्रक्रिया को त्वरित तथा प्रभावशाली बनाने के लिए प्रशिक्षण दिया जाना चाहिए। उन्होंने पर्याप्त संख्या में फास्ट ट्रैक अदालतें भी बनाए जाने की मांग की है।

ज्ञात हो कि पैसे के लेनेदेन के इस मामले में ढाई साल की मासूम बच्ची की वीभत्स तरीके से हत्या कर दी गई थी। इस घटना को लेकर पूरे देश में आक्रोश है। बालिका की निर्मम तरीके से हत्या कर शव को कूड़े के ढेर में फेंक दिया गया था। इस मामले में चार आरोपियों को गिरफ्तार किया गया है और पांच पुलिस अधिकारियों पर कार्रवाई करते हुए निलंबित कर दिया गया है।



Morning Standard, New Delhi

Tuesday, 11th June 2019; Page: 5

Width: 21.20 cms; Height: 16.97 cms; a4r; ID: 32.2019-06-11.31

DCW writes to PMO demanding death penalty for Aligarh accused

MUDITA GIROTRA @ New Delhi

THE Delhi Commission for Women (DCW) on Monday wrote to Prime Minister Narendra Modi, demanding a death sentence to the accused in the Aligarh rape incident while the Delhi Congress' Legal and Human Rights Department also filed a complaint with the National Human Rights Commission.

"The Government after introducing the ordinance almost forgot about the further steps that had to be taken to ensure a swift justice system in India for dealing with sexual assaults with minors. The apparent inaction of the Central Government has resulted in such horrific crimes continu-

Three other crimes against minors in UP

A 12-year-old girl was allegedly raped, a 15-year-old was subjected to a similar outrage by a teacher and a 7-year-old was found in dead in a bush.

ing unabated," said DCW chief, Swati Maliwa.

Among the other demands made by the commission, is an effective implementation of Criminal Amendment Law 2018.

Delhi Congress' Advocate Sunil Kumar, in his petition, mentioned that in the Aligarh incident, the guidelines issued

by the Supreme Court in the matter of Bachpan Bachao Andolan vs Union of India were not followed.

"This is not the first case where a girl child has been brutally murdered. While the memory is still fresh in the minds of the people of the brutal murder of a girl child in Kathua, the horrifying incident (at Aligarh) has sent shock waves in the civilised society," he said.

Three other cases of crimes against minor were reported in UP -- a 12-year-old Dalit girl was allegedly raped by six men, a 15-year-old was allegedly raped by a teacher inside a seminary and a 7-year-old girl was found in dead in a bush.



Infant's murder: Delhi Cong says states must follow SC guidelines

STATESMAN NEWS SERVICE

NEW DELHI, 10 JUNE

Following the horrific murder of a two-year-old girl child in Aligarh, the Delhi Congress' Legal and Human Rights wing demanded on Monday that the chief secretaries of all states should be directed to follow the guidelines issued by the Supreme Court in the case of the Bachpan Bachao Andolan vs the Union of India in all matters relating to missing children.

The party's advocate Sunil

Kumar, in his petition, said, "In the Aligarh incident, the guidelines issued by the Supreme Court of India in the the Bachpan Bachao Andolan vs Union of India case were not followed, after the complaint was lodged in view of the heinousness of the crime, with the National Human Rights Commission (NHRC).

He said, "Had these guidelines been followed in the Aligarh case, the precious life of a toddler could have been saved".

Sunil Kumar said, "This is

not the first case where a girl child has been brutally murdered, there are a number of cases in which a girl child has been murdered after being brutally raped.

"While the Kathua gangrape and murder case is still fresh in people's memory, the horrifying incident at Aligarh has sent shock waves throughout the civilized society," he said.

Referring to Delhi Police's and the Ministry of Women and Child Development's data, Kumar said, "As many

as 20 children on an average go missing in the Delhi every day".

Citing media reports, Kumar said, "In the last 72 hours, from 9 June 2019, rapes have been committed in Bareilly, Barabanki, Bhopal, and Hamirpur, with children between seven to ten years of age".

Kumar also demanded that the parents of the child murdered in Aligarh should be given adequate monetary compensation and police protection.



Pioneer, Delhi

Tuesday, 11th June 2019; Page: 2

Width: 24.89 cms; Height: 23.15 cms; a3r; ID: 2.2019-06-11.13

Congress demands compensation, protection to family of Aligarh toddler

STAFF REPORTER ■
NEW DELHI

The legal and human rights wing of the Delhi Congress on Monday filed a complaint with the National Human Rights Commission (NHRC) and demanded compensation and protection to the family of a toddler who was brutally murdered in Aligarh in neighbouring Uttar Pradesh.

The Chairman of the legal and human rights department of the party, advocate Sunil Kumar, in his petition, mentioned that in the Aligarh incident, the guidelines issued by the Supreme Court of India in this regard were not followed. He said that if these guidelines were been followed in the Aligarh case, then the precious life of a toddler could have been saved.

"This is not the first case



where a girl child has been brutally murdered, but there are a number of cases in which girl child has been murdered after being raped." said Kumar in the petition.

Advocate Sunil Kumar, in his complaint, gave the example that as per the data of Delhi Police and the Ministry of Women and Child Development, as many as 20 children on an average go missing in the National Capital Territory of Delhi every day.

Citing media reports, Adv. Sunil Kumar said that in the last 72 hours, from 9th June, 2019, a rape has been committed in Bareilly, Barabanki, Bhopal and Hamirpur, with children of seven, eight and ten years old. He said that that these incidents expose the sorry state of affairs of the Police Departments in various parts of the country.

He said that during the 15-year rule of the Congress party in Delhi not only crimes against women and children were decreased. The petitioner has also demanded that the Chief Secretaries of all the states be directed to follow the guidelines issued by the Supreme Court of India in the matters of missing children.

A senior party leader said that the petition was filed on the direction of Delhi Congress president Sheila Dikshit.



Tribune, Delhi

Tuesday, 11th June 2019; Page: 6

Width: 5.49 cms; Height: 13.94 cms; a4; ID: 36.2019-06-11.60

DPCC moves rights panel on Aligarh case

New Delhi: The Legal and Human Rights Department of the Delhi Pradesh Congress Committee (DPCC), on Monday filed a complaint with the National Human Rights Commission (NHRC) on the issue of the murder of a two-year-old girl in Aligarh, Uttar Pradesh. Chairman of the Legal and Human Rights Department of the DPCC, Sunil Kumar, in his petition, mentioned that in the Aligarh incident, the guidelines issued by the Supreme Court in the matter of Bachpan Bachao Andolan versus Union of India were not followed. He also cited that as per the data of the Delhi Police and the Ministry of Women and Child Development, as many as 20 children on an average go missing in Delhi every day. TNS



Punjab Kesari, Delhi

Tuesday, 11th June 2019; Page: 4

Width: 5.59 cms; Height: 18.71 cms; a4; ID: 41.2019-06-11.38

कांग्रेस ने मानवाधिकार आयोग को दी शिकायत

नई दिल्ली, (पंजाब केसरी) : दिल्ली प्रदेश कांग्रेस कमेटी की अध्यक्ष शीला दीक्षित के दिशा निर्देशानुसार विधिक एवं मानवाधिकार विभाग, दिल्ली प्रदेश कांग्रेस कमेटी ने सोमवार को अलीगढ़ के टप्पल क्षेत्र में 3 वर्ष की बच्ची की निर्मम हत्या को लेकर राष्ट्रीय मानवाधिकार आयोग में विभाग के वकीलों तथा मानव अधिकार पदाधिकारियों के प्रतिनिधिमंडल के साथ शिकायत दर्ज कराई। दिल्ली कांग्रेस, विधिक एवं मानव अधिकार विभाग के चैयरमेन एडवोकेट सुनील कुमार ने अपनी शिकायत में कहा कि अलीगढ़ में हुई घटना में सर्वोच्च न्यायालय द्वारा बचपन बचाओ आंदोलन बनाम भारत सरकार में बच्चों के लापता होने पर दिए गए दिशा निर्देशों का पालन नहीं किया और यदि इन निर्देशों का पालन किया होता तो अलीगढ़ में बच्ची की जान बच सकती थी। एडवोकेट सुनील कुमार ने अपनी शिकायत में कहा कि दिल्ली पुलिस तथा महिला एवं बाल विकास मंत्रालय के आंकड़ों के अनुसार दिल्ली में प्रतिदिन औसतन 20 बच्चे लापता होते हैं। मीडिया रिपोर्ट का हवाला देते हुए कहा कि 9 जून 2019 के 72 घंटे में बरेली, बाराबांकी, भोपाल तथा हमीरपुर में 7,8 और 10 वर्ष की बच्चियों के साथ बलात्कार जैसा धिनौना अपराध हुआ है।



MAN BOOKED FOR ABETTING WOMAN'S SUICIDE

DC CORRESPONDENT
HYDERABAD, JUNE 10

Feeling humiliated after being accused of having an extramarital relationship by her husband's friend, a woman committed suicide by hanging at her house in KPHB in the early hours of Monday.

Along with her techie husband, she went to the house of the friend to collect loan repayment when she was humiliated by the latter, said police who booked a case for a probe.

According to KPHB police, Medikonda Prudvi Ganesh, 36, a software engineer, along with his wife Krishnaveni, 31, natives of West Godavari, were staying at Dharma Reddy Colony. Ganesh had lent ₹9 lakh to his friend V. Sathish of Jaggaiahpet.

Ganesh and Krishnaveni and a friend, Balaji, went to collect the money from Sathish on Saturday.

Sathish, who was reportedly drunk, abused them. Later too Sathish went to Ganesh's house, picked up a quarrel with him and broke his mobile. When Krishnaveni intervened, he used abusive language and told her that he had her private pictures with others and would publicise them. Feeling humiliated, Krishnaveni committed suicide on Monday when her husband was asleep. Based on a complaint from Ganesh, a case of abetment to suicide has been registered against Sathish for investigation.



Hindustan, Delhi

Tuesday, 11th June 2019; Page: 4

Width: 7.33 cms; Height: 10.11 cms; a4; ID: 8.2019-06-11.35

अलीगढ़ कांड की आयोग से शिकायत

नई दिल्ली। दिल्ली कांग्रेस के विधिक एवं मानवाधिकार विभाग ने अलीगढ़ की घटना को लेकर मानवाधिकार आयोग में शिकायत की है। कांग्रेस प्रतिनिधिमंडल ने आरोप लगाया कि उक्त मामले में सर्वोच्च न्यायालय के दिशा-निर्देशों का पालन नहीं किया गया है।

Congress demands compensation and protection to family of the Aligarh toddler

Press Trust of India | New Delhi Last Updated at June 10, 2019 19:55 IST

A complaint was filed by the Congress's Delhi unit with the National Human Rights Commission (NHRC) on Monday, demanding compensation and protection to the family of a toddler who was brutally murdered in Aligarh in neighbouring Uttar Pradesh.

A delegation of legal and human rights department of the party also demanded the NHRC to direct chief secretaries of all states to follow the guidelines issued by the Supreme Court in the matter of the "Bachpan Bachao Andolan vs the Union of India" in matters of missing children.

The body of the two year old girl was found in a garbage dump on June 2, three days after she was reported missing. The girl's father had alleged she was killed because he failed to repay a Rs 10,000 loan from the accused. Four persons have been arrested in the case so far, police said.

"The parents of the murdered child should be given adequate compensation and police protection," said Sunil Kumar, head of the Legal Cell of Delhi Congress.

In the complaint submitted to the NHRC, it was said that the guidelines issued by the Supreme Court in the matter of "Bachpan Bachao Andolan vs Union of India" were not followed in the Aligarh case.

"Had these guidelines been followed in the Aligarh case, the precious life of the toddler could have been saved," Kumar said.

Authorities maintained a tight vigil in Aligarh's Tappal on Monday, suspending internet services and deploying additional forces, a day after police thwarted attempts by right-wing groups to hold a "mahapanchayat" in the town over the murder.

Congress demands compensation, protection to family of Aligarh toddler

Tuesday, 11 June 2019 | Staff Reporter | NEW DELHI

The legal and human rights wing of the Delhi Congress on Monday filed a complaint with the National Human Rights Commission (NHRC) and demanded compensation and protection to the family of a toddler who was brutally murdered in Aligarh in neighbouring Uttar Pradesh.

The Chairman of the legal and human rights department of the party, advocate Sunil Kumar, in his petition, mentioned that in the Aligarh incident, the guidelines issued by the Supreme Court of India in this regard were not followed. He said that if these guidelines were been followed in the Aligarh case, then the precious life of a toddler could have been saved.

"This is not the first case where a girl child has been brutally murdered, but there are a number of cases in which girl child has been murdered after being raped." said Kumar in the petition.

Advocate Sunil Kumar, in his complaint, gave the example that as per the data of Delhi Police and the Ministry of Women and Child Development, as many as 20 children on an average go missing in the National Capital Territory of Delhi every day. Citing media reports, Adv. Sunil Kumar said that in the last 72 hours, from 9th June, 2019, a rape has been committed in Bareilly, Barabanki, Bhopal and Hamirpur, with children of seven, eight and ten years old. He said that that these incidents expose the sorry state of affairs of the Police Departments in various parts of the country.

He said that during the 15-year rule of the Congress party in Delhi not only crimes against women and children were decreased. The petitioner has also demanded that the Chief Secretaries of all the states be directed to follow the guidelines issued by the Supreme Court of India in the matters of missing children.

A senior party leader said that the petition was filed on the direction of Delhi Congress president Sheila Dikshit.